### <u>COURT-I</u>

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

# APPEAL NO. 235 OF 2016

## Dated: 28th April, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

#### In the matter of :

GAIL India Ltd. Vs.			Appellant(s)
Petroleum & Natural Gas Regul	atory	Board	Respondent(s)
Counsel for the Appellant(s)	:	Mr. Ajit Pudusse Mr. Ajeet Singh	5
Counsel for the Respondent(s)	:	Mr. Prashant Be Mr. Sumit Kisho	

## <u>ORDER</u>

In view of the decision of Delhi High Court's Judgment in W.P. (C) No. 1189/2016, dated 11.04.2017, learned counsel for the respondent seeks six weeks time to file reply. He may file the same on or before 12.06.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 27.06.2017 after serving copy on the other side.

List the matter on 07.07.2017.

(B.N. Talukdar) Technical Member (P&NG) Ts/vg (Justice Ranjana P. Desai) Chairperson